GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:3069 ANSWERED ON:16.03.2010 ESCAPE OF PRISONERS Kumar Shri Vishwa Mohan

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are several reports of jail break, escape and securing of release from prison through forged orders;
- (b) if so, the details thereof;
- (c) the total number of such cases reported/registered during each of the last three years and the current year, State-wise; and
- (d) the action taken against the accused officials alongwith the corrective steps taken by the Government to curb such incidents in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

- (a)to (c): As per data compiled by National Crime Record Bureau, a statement indicating number of jail breaks and escape from the jail during the period 2005 to 2007 State-wise is at annexure. Information relating to the prisoner securing release from the prison through forged orders is not maintained centrally.
- (d) "Prisons" is a state subject under List II of the Seventh Schedule to the Constitution of India and Prison Administration is primarily the responsibility of the State Governments. Therefore, any action against the accused officials is taken by the respective State Governments.

The Government of India has, however, issued advisories to State Governments on 16.7.2009 (against release on forged document), 17.7.2009 (comprehensive advisory on all aspects of prison administration), 16.10.2009 (jail breaks) for taking appropriate corrective steps to avoid recurrence of such incidents.